CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 662/TT/2025

Subject : Petition for determination of transmission tariff for the 2024-29 tariff period for assets under "Implementation of 1 No. 220 kV Line Bay at 400/220 kV Bikaner-II Pooling Station for Inter-connection of Solar Project (M/s. NHPC Ltd.)" in the Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 16 Others

Petition No. 142/TT/2026

Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for assets under the "Augmentation of Transformation Capacity at 400/220 kV Bikaner II Pooling Station by 400/220 kV, 1X500 MVA ICT (3rd)" in the Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 15 Others

Petition No. 261/TT/2026

Subject : Petition for the determination of the transmission tariff from the COD to 31.3.2029 for Asset-1: 01 No. 765/400/33 kV 500 MVA Single Phase Auto Transformer at Durg Sub-station, Asset-2: 01 No. 400/220 kV 105 MVA Single Phase Auto Transformer at Rangpo Sub-station & Asset-3: 01 No. 765 kV 110 MVAR Single Phase Reactor at Wardha Sub-station under under the "Procurement of Transformer and Reactor as per the ERPC & WRPC Recommendations" in the Western Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and 6 Others

Petition No. 217/TT/2026

Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period from the COD to 31.3.2029 for assets under "Transmission System Strengthening for Srinagar-Leh Transmission System" in the Northern region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 15 Others

Petition No. 365/TT/2026

Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for splitting of 400 kV Bus-I & II at 765/400/220 kV Indore Sub-station into two sections through 400 kV Bus Sectionalizer bays (GIS) & GIS Bus duct under "Scheme to control fault level at Indore Sub-station" in the Western Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and 5 Others

Petition No. 361/TT/2026

Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for One No. 400 kV Line bay at 765/400/220 kV Indore (PG) Sub-station under "Implementation of 400 kV Line bay at 765/400/220 kV Indore (PG) Sub-station in MP for RE Inter-connection" in the Western Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and 8 Others

Petition No. 122/TT/2026

Subject : Petition for determination of transmission tariff for the 2024-29 tariff period for 2nd Circuit of Kishenpur - Dulhasti 400 kV D/C (Quad) Line (Kishtwar - Kishenpur Section) along with associated bay at Kishenpur end" under "Transmission system for evacuation of power from Pakaldul HEP in Chenab valley HEPs – LTA system" in the Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 17 Others

Date of Hearing : **13.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, PGCIL
Ms. Namrata Saraogi, Advocate, PGCIL
Ms. Kaushiki, Advocate, PGCIL
Shri Rajiv Shankar Dvivedi, Advocate, CVPPL
Shri Rajiv Naik, Advocate, MSEDCL
Shri Anup Jain, Advocate, MSEDCL
Shri Ashwini Rajan, Advocate, MSEDCL
Shri Zafrul Hassan, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Arjun Malhotra, PGCIL

Record of Proceedings

The matters were heard virtually.

Petition No. 662/TT/2025

2. The representative of the Petitioner submitted that all the information sought by the Commission through the RoP and/or the Technical Validation letter has already been filed. None of the Respondents has filed a reply in the matter.

3. The learned counsel for CTUIL sought time to file a reply in the matter.

Petition No. 142/TT/2026

4. The representative of the Petitioner submitted that the Petitioner has filed a rejoinder to the UPPCL's reply vide affidavit dated 12.10.2026. He added that the pleadings in the matter are complete and requested the Commission to allow the claimed tariff.

Petition No. 261/TT/2026

5. The representative of the Petitioner sought time to file amended 'Memo of Parties' in the matter.

6. The learned counsel for MSEDCL sought time to file its reply in the matter after the submission of the amended 'Memo of Parties'.

Petition No. 217/TT/2026

7. The representative of the Petitioner submitted that collection and collation of the information, sought vide the RoP for the hearing dated 9.9.2026, may take some more time and requested three weeks' time to file the said information.

Petition No. 365/TT/2026 and Petition No. 361/TT/2026

8. The representative for the Petitioner requested time to file RCE in both the matters.

9. The learned counsel for MSEDCL sought two weeks' time to file reply in Petition No. 365/TT/2026 after the submission of the RCE by the Petitioner.

Petition No. 122/TT/2026

10. The learned counsel for Chenab Valley Power Projects [P] Limited (CVPPL), Respondent No. 17, submitted that the Petitioner has raised some new facts in its rejoinder and requested time to file a sur-rejoinder to the new facts raised in the matter.

11. Objecting to the CVPPL's request, the learned counsel for the Petitioner submitted that no new fact has been added in the rejoinder. She further submitted that the rejoinder filed by the Petitioner addresses the specific issues raised by CVPPL.

12. After the hearing, the Commission directed as under:

a. The Respondent(s) in the above Petitions to file their respective replies, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

b. **In Petition No. 261/TT/2026**, Petitioner to provide the amended memo of parties within three days.

c. **In Petition No. 662/TT/2025**: CTUIL to provide the information sought vide RoP for the hearing dated 9.9.2026 within two weeks.

d. The Petitioner to furnish the information in respect of the following Petitions on affidavit(s) within three weeks with a copy to the Respondents:

Petition No. 662/TT/2025

i. Detailed justification of time over-run for Asset-I, Asset-II, and Asset-III;
ii. Under which Regulations, the ACE has been claimed for the transmission assets;
iii. CMD Certificate and COD Certificate for Asset-II;
iv. The total capital cost as per RCE is ₹22.46 crore, whereas the combined estimated completion cost is ₹23.85 crore. Submit the reasons for the variation and provide RCE-II for the same;

v. Details of the Initial Spares showing the Plant and Machinery Cost, Initial Spares claimed and allowable Initial Spares.

Petition No. 217/TT/2026

i. Revised Cost Estimate (RCE) for the transmission assets.
ii. The activity-wise time over-run justification as per the format given below:

Asset									
Activity-wise details	Original Schedule			Actual Schedule			Time Overrun days	Reason for Delay	Supporting Documents
	Start	End	Days	Start	End	Days			

Petition No. 365/TT/2026

i. Revised Cost Estimate (RCE)

Petition No. 361/TT/2026

i. RCE, along with reasons and justification for the cost over-run with respect to the FR Cost.

Petition No. 122/TT/2026

i. The activity-wise time over-run justification as per the format given below:

Asset									
Activity-wise details	Original Schedule			Actual Schedule			Time Overrun days	Reason for Delay	Supporting Documents
	Start	End	Days	Start	End	Days			

13. The matters will be listed for further hearing on **10.11.2026.**

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)